

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1278
TO BE ANSWERED ON 22ND DECEMBER, 2017**

TREATMENT OF TOBACCO RELATED DISEASES

**1278. SHRI HARIOM SINGH RATHORE:
SHRI TATHAGATA SATPATHY:
SHRI RAMDAS C. TADAS:
SHRIMATI V. SATHYA BAMA:
SHRI P. KARUNAKARAN:
SHRI C.R. PATIL:
SHRI OM PRAKASH YADAV:
SHRI M.B. RAJESH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is committed to discouraging use of tobacco products, if so, the details of schemes/ programmes launched in this regard along with the targets achieved and the Government spending on control and treatment of tobacco related diseases;
- (b) the number of deaths reported due to diseases attributed to tobacco consumption/use in the country, State/UTwise;
- (c) the details of steps being taken to prohibit sale and manufacturing of all forms of Smokeless Tobacco products(SLT)/ Chewing tobacco and action taken against the erring stakeholders;
- (d) the necessary steps taken to create awareness against use of tobacco products and electronic cigarettes; and
- (e) whether the compliance report has been submitted to Supreme Court in the light of judgment banning Smokeless Tobacco products (SLT)/Chewing tobacco, if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): The Government is committed to discouraging use of tobacco products and as such Ministry of Health & Family Welfare enacted a comprehensive legislation, namely the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003) to discourage the consumption of tobacco products in order to protect the masses from the health hazards attributable to tobacco use.

Further, the National Tobacco Control Programme (NTCP) was launched by this Ministry in 2007- 08 with the aim to (i) create awareness about the harmful effects of tobacco consumption, (ii) reduce the production and supply of tobacco products, (iii) ensure effective implementation of the provisions under COTPA, 2003 (iv) help the people quit tobacco use, and (v) facilitate implementation of strategies for prevention and control of tobacco advocated by WHO Framework Convention of Tobacco Control.

During the 12th Five Year Programme, there is a target to reduce the prevalence of tobacco use by 5%. As per the findings of Global Adult Tobacco Survey-2 (GATS-2), India 2016-17, the prevalence of tobacco use has decreased by six percentage points from 34.6% in GATS-1 in 2009-10 to 28.6% in GATS-2 in 2016-17.

No such specific information regarding the Government spending on control and treatment of tobacco related diseases is available with this Ministry. However, the expenditure under NTCP for the last three years is as under:

Year	Expenditure (Rs. In Crores)
2015-16	20.29
2016-17	48.16
2017-18	19.91

(b): As per the “Report on Tobacco Control in India” published in 2004, about 8-9 lakhs deaths per year are attributable to tobacco related diseases.

(c): Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 dated 1st August 2011, issued under the Food Safety and Standards Act, 2006 (FSS Act, 2006) by the Food Safety & Standards Authority of India (FSSAI), lays down that tobacco and nicotine shall not be used as ingredients in any food products. The onus of enforcement of FSS Act, 2006 and regulations made thereunder primarily lies with the States/Union Territories.

(d): The stakeholders are being made aware on a regular basis about the adverse effects of tobacco usage on health through various anti-tobacco campaigns vide different mode of communication including TV, Radio, Print media, social media, films, train wrap etc. and by displaying awareness material in trade fair, mela etc.

However, no such specific awareness campaign against the use of electronic cigarettes has been undertaken by this Ministry.

(e): As per the direction of the Hon’ble Supreme Court of India in the matter “Central Areca-nut Marketing Corporation & Others Vs Union of India & Ors (Transfer Case (C) 1 of 2010)”, the States/Union Territories has to file their affidavits on the issue of total compliance of the ban imposed on manufacturing and sale of Gutkha and Pan Masala with tobacco and/or nicotine.